

कर सकें। मैं इसके बारे में गारंटी चाहता हूँ। आप बताएं कि आने वाले सालों में यह पैदा नहीं होगा और सालाना, मंथली या क्वार्टरली फीचर यह रहेगा तब भी आप बता दें। कोई स्कीम है या नहीं या जब प्राबलम पैदा होगी तभी आप सोचेंगे ?

DR. K. L. RAO: This is a continuing problem and it goes on. We have got to solve the problem. At Idikki we were paying to the unskilled labour Rs. 2-50 and due to constant demand this was raised to Rs. 5—50. There is a demand now for even further rise. This goes on. Such demands go on taking place from time to time according to the circumstances. We have to solve the problems as they arise before violence is restored to.

12.50 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER DELIMITATION ACT, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Notification No. S.O. 367(E) (Hindi and English versions) published in Gazette of India dated the 2nd July, 1973 containing Order No. 3 of the Delimitation Commission determining the number of seats in the House of the People allocated to the State of Manipur and the total number of seats assigned to the Legislative Assembly of the State, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5415/73].

Notification under Customs Act, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHTAGI): On behalf of Shri K. R. Ganesh, I beg to

lay on the Table a copy of Notification No. G.S.R. 385(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-5416/73]

AIRCRAFT (4TH AMDT.) RULES UNDER AIRCRAFT ACT, 1934

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION DR. SAROJINI MAHISHI: I beg to lay on the Table a copy of the Aircraft (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 718 in Gazette of India dated the 7th July, 1973, under section 14A of the Aircraft Act, 1934 together with an explanatory Note. [Placed in Library. See No. LT-5417/73].

Staple Fibre Distribution Order under Essential Commodities Act, 1955, a statement and Notification under Spirituous Preparation Conerol Act, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1)(i) A copy, of the Staple Fibre Distribution Order, 1972 (Hindi and English versions) published in Notification No. S.O. 5356 in Gazette of India dated the 30th December, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying above Notification.

[Placed in library. See No. LT-5418/73].

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Spirituous Prepara-